

**DIVISION BENCH**

**O-102**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/87(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> September, 2021, 10:30 A.M**

Name of the Company	LA MCLEAN INDIA LIMITED Vs. HIRISE HOSPITALITY PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsels appeared through Video Conference:**

1. Mr. Arnab Dutta, Advocate -- For the Operational Creditor

**ORDER**

1. Ld. Counsel for the operational creditor present.  
2. Ld. Counsel for the Operational Creditor submits that with the settlement agreement dated 08/09/2021, the parties have agreed to settle their disputes amicably. The settlement agreement is taken on record and shall form part of this order. CP.(IB) No.87/2021 shall stand disposed of in accordance with the settlement agreement. The Commitments given in terms of settlement agreement shall be treated as commitments made to the Court and the Corporate Debtor shall be bound by the terms thereof. Liberty is granted to the Operational Creditor to file appropriate applications for revival of the Company Petition at the stage at which it was left off, in case there is a default. File be consigned to the records.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**

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